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SHRI MAHESWAR NAIK: May I know to what extent this will be a labour-saving device?

Dr. MONO MOHAN DAS: The advantages of these machines are two: one is the manufacture of superior types of bricks to those prepared by hand-moulding: second is the increased production per man hour.

*307 and *308. [For answers, vide cols. 2030—2034.]

DELHI MUNICIPAL COMMITTEE

- *309. SHRI MAHABIR PRASAD: Will the Minister of Home Affairs be pleased to state:
- (a) when the term of the present Delhi Municipal Committee expire;
- (b) will the Delhi Municipal Corporation be set up before expiration of the term of the present Delhi Municipal Committee; and
- (c) if the answer to part (b) above be in the negative, what arrangements Government propose to make during the intervening period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRI B. N. DATAR): (a) The present term of the Delhi Municipal Committee expires on November 25, 1957;

- (b) No; it will not be possible to set up the Delhi Municipal Corporation before that date.
- (c) The matter is under consideration.

SHRIMATI YASHODA REDDY: May I know whether New Delhi will be included in this newly formed Delhi Corporation?

SHRI B. N. DATAR: All these questions will be clear when the Bill is introduced in Parliament

SHRI MAHESWAR NAIK: May I know when the Corporation is going to be set up and when legislation for this is coming before the House?

to Questions

SHRI B. N. DATAR: It is our desire to introduce the Bill during this session; if that were not possible, we want to have it passed during the next and thereafter the Delhi Municipal Corporation, after some preliminaries, would come into being.

SHRI MAHABIR PRASAD: Is the Government considering the question of extending the term of the Delhi Municipal Committee?

SHRI B. N. DATAR: There is still time. We shall consider that.

SHRI M. VALIULLA: Have any representations been received on the subject?

SHRI B. N. DATAR: There are various suggestions which have been made.

Law Commission

*310. Dr. SHRIMATI SEETA PAR-MANAND. Will the Minister of Law be pleased to state:

- (a) when the Law Commission is expected to submit its report;
- (b) whether any representation for including a woman on the Commission was made to Government; and
- (c) if so, what was the reason for not appointing a woman on the Commission?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) The Law Commission expects to submit its report on the reform of judicial administration by the end of this year.

- (b) No.
- (c) Does not arise.

SHRIMATI SEETA PARMA-NAND: Is it not a fact that the All India Women's Conference made a